Order

Subject: Extension of Grace period till 31st December 2020 for applying for renewal of Licenses or registrations - reg.

Refer FSSAI orders of even number dated 13th April 2020 and 18th June 2020 (copy annexed).

2. Reviewing the situations further, it has been decided to extend the grace period till 31st Dec 2020 for applying for renewal of Licenses/registrations to those FBOs which are covered in the above said orders and also to those FBOs whose Licenses and Registrations are expiring in the period of 1st August 2020 to 31st December 2020. All such FBOs are allowed to apply for renewal of their Licenses/Registrations till 31st December 2020 without any late fee as per clause 2.1.7(4) of FSS (Licensing and Registration of Food Businesses) Regulations, 2011. The said order come into effect from the date of issuance, hence apply prospectively. No claim of refund of late fee paid of already applied renewal applications shall be admissible. In the interim period, FSSAI Licenses/Registration shall be deemed to be valid.

3. This issues with the approval of Competent Authority and under section 16(5) of Food Safety and Standards Act, 2006.

Encl: As stated

(Dr Shobhit Jain)
Executive Director (Compliance Strategy)
Email: ed-office@fssai.gov.in

To

1. All Food Business Operators
2. Commissioner of Food Safety of all States/UTs and all Central Licensing Authorities
3. Head (IT), FSSAI: For making necessary changes in FLRS and FoSCoS both and for uploading the order on FSSAI website.

Copy for information to -

1. Head (RCD)
2. PPS to Chairperson, FSSAI
3. PS to CEO, FSSAI
Order

Subject: Extending the Grace period till 31st July 2020 for applying for renewal of Licenses or registrations which are expired or expiring in the period of 22nd March 2020 to 31st July 2020 - reg.

FSSAI, in order to facilitate food businesses during the existing emergency situation in the country due to COVID-19, has granted a grace period till 30th June 2020 to food businesses to apply for renewal of Licenses or Registrations which were expiring or had expired between 22nd March 2020 to 31st May 2020 (in case of UTs of J&K and Ladakh, Licenses or Registrations expiring or expired between 1st August 2019 to 31st May 2020) vide order number 15(6)2020/FLRS/RCD/FSSAI dated 13th April 2020 (copy annexed).

2. Reviewing the situation, it has been decided to extend the grace period till 31st July 2020 for applying for renewal of Licenses/registrations to those FBOs which are covered in the above said order and also to those FBOs whose Licenses and Registrations have expired or expiring in the period of 1st June 2020 to 31st July 2020. All such FBOs are allowed to apply for renewal of their Licenses/Registrations till 31st July 2020 without any late fee as per clause 2.1.7(4) of FSS (Licensing and Registration of Food Businesses) Regulations, 2011. The said order come into effect from the date of issuance, hence apply prospectively. No claim of refund of late fee paid of already applied renewal applications shall be admissible. In the interim period, FSSAI Licenses/Registration shall be deemed to be valid.

3. This issues with the approval of Competent Authority and under section 16(5) of Food Safety and Standards Act, 2006.

Encl: As stated

(Dr Shobhit Jain)
Executive Director (Compliance Strategy)
Email: ed-office@fssai.gov.in

To

1. All Food Business Operators
2. Commissioner of Food Safety of all States/UTs and all Central Licensing Authorities
3. Head (IT), FSSAI: For making necessary changes in FLRS and PoSCoS both and for uploading the order on FSSAI website.

Copy for information to -

4. Head (RCD)
5. PPS to Chairperson, FSSAI
6. PS to CEO, FSSAI
ORDER

Subject: Grace Period till 30th June 2020 for applying for renewal of license/registration expired/expiring during the period from 22nd March 2020 to 31st May 2020 due to COVID-19 pandemic - reg.

As there is restriction of movement during pan-India lockdown period due to COVID-19 pandemic, it has been noted that Food Business Operators (FBOs) who generally take help of State Helpdesks, authorities or consultants to file applications are not being able to file applications for renewal of their FSSAI Licenses or registrations. The matter has been considered by FSSAI and the following has been decided:

a. The FBOs whose license/registration has expired/is expiring during the period 22nd March 2020 to 31st May 2020 are given a grace period to apply for renewal of their license/registration till 30th June 2020 without any late fee. In the interim period the FSSAI licences/registration shall deemed to be valid.

b. Considering the interruption of internet services in the UTs of Jammu and Kashmir and Ladakh, FSSAI vide Order number 15(6)2017/FLRS/RCD/FSSAI dated 3rd Oct 2019, allowed FBOs, whose FSSAI licence/registration expired/expiring since 1st August 2019 till restoration of Internet Services, to continue their food businesses with their existing licence/registration number without any late fee, till further order. Now the internet has been restored in the region, hence the said order ceases to be in effect. However owing to lockdown due to COVID 19 pandemic, difficulty may still be faced by FBOs for filing the renewal applications. Thus for UTs of Jammu and Kashmir and Ladakh, the FBOs whose license/registration has expired/is expiring during the period 1st August 2019 to 31st May 2020, are given a grace period to apply for renewal of their license/registration till 30th June 2020 without any late fee. In the interim period the licences/registration shall deemed to be valid.

2. This issues with the approval of Competent Authority.

(Dr Shobhit Jain)
Executive Director (Compliance Strategy)
Email: ed-office@fssai.gov.in

To
1. All Food Business Operators.
2. Commissioner of Food Safety of all States/UTs and all Central Licensing Authorities
3. Head(IT), FSSAI: For making necessary changes in FLRS and uploading the order on FSSAI website